

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-518

CP No.- 171/241/242/ND/2021,
IA/191/2022

IN THE MATTER OF:

Ansal Landmark (Karnal) Township Pvt. Ltd.

Vs.

Ansal Urban Condominiums Pvt. Ltd & Ors.

....Applicant

....Respondent

SECTION

U/s 241-242

Order delivered on 05.12.2022

CORAM:

**SHRI P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Ms. Hancy Maini, Vasu Singh & Meghna Mishra,
Adv.,
For non-Applicant : Ms. Nishtha Khurana, Adv in IA/191/2022
For the R-1 : Mr. Anupam Kishore Sinha along with Mr. Apoorv
Jha & Mr. Rajesh Ramnani, Resolution Professional

ORDER

Heard the submissions made by the Counsel for the Petitioner. The Counsel for the Petitioner has submitted that one of the Respondents Company is subjected to CIRP and she has prayed for grant of time to examine the said matter and to make appropriate submissions before this Tribunal.

The Counsel for M/s Ansal Properties and Infrastructure Limited is present and submitted that the said Company is subjected to CIRP and they will convey about the present matter to the RP and take his instructions further either to act upon are not in this matter. The Counsel for Respondent No. 1 is present and submitted that Respondent No. 1 is also under CIRP. In view of the above backdrop, let the matter be posted to **16.01.2023**.

IA/191/2022:

The non-Applicant No. 1 and 2 have filed their reply so far, all others are directed to file their reply before the next date of hearing. Let the matter be posted to **16.01.2023**.

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**(DR. BINOD KUMAR SINHA)
MEMBER (T)**

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**(P.S.N. PRASAD)
MEMBER (J)**